

*(Interruptions)**[Translation]*

SHRI MADAN LAL KHURANA: (South Delhi): Mr. Speaker, Sir, what about my notice which I gave on the last Friday. Should I read out the statement of the hon. Minister of Home Affairs? *(Interruptions)*

MR. SPEAKER: Shri Khurana, first I have to give my ruling on the notice you have given. *(Interruptions)*....

[English]

SHRI INDRAJIT GUPTA (Midnapore): Mr. Mitra Sen says that he gave you notice in good time. But you are not permitting him.

MR. SPEAKER: Which notice?

SHRI MITRA SEN YADAV. Calling Attention.

SHRI INDRAJIT GUPTA: He is elected, as you know, from that area where this trouble, as apprehended, is going to take place on 7th of May about the second shilanyas. He gave you a notice about that and now you do not allow him to make any mention of that.

MR. SPEAKER: I do not know whether he has given notice in time. He has given notice for a calling attention motion. That is under my consideration. He has not to raise it during this 1200 and 1300 hours.

SHRI INDRAJIT GUPTA: You have spent one hour on this. You have allowed so many Members to speak. It is all right. But why do you exclude him? He is elected from there.

MR. SPEAKER: I have not excluded him. But he has not given notice.

12.53 hrs.

PAPERS LAID ON THE TABLE

[Translation]

Fertiliser (control) (Second Amendment) Order, 1990: Annual Reports and Reviews on the working of the Jammu and Kashmir Horticultural produce Marketing and Processing Corporation Ltd., Srinagar, for the years 1981-82, 1982-83 and 1983-84 alongwith a statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): Mr. Speaker, Sir, on behalf of Shri Devilal, I beg to lay on the table:—

- (1) A copy of the Fertiliser (Control) (Second Amendment) Order, 1990 (Hindi and English versions) published in Notification No. S.O. 271(E) in Gazette of India dated the 29th March, 1990 under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed on Library. See No. L.T. 729/90]
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1981-82.
- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1982-83.
- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1983-84.
- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1983-84, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. L.T. 730/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1988-89 (Volumes I and II)
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. L.T. 731/90]
- [English]
- Notifications under Finance Act 1979
Income Tax Act 1961 Delhi Sales Tax
Act 1975 Customs Act 1962 and Central
Excises and Salt Act 1944 etc. etc.**
- THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I on behalf of my senior colleague,
Prof. Madhu Dandavate I beg to lay on the
Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—

- (i) G.S.R. 102(E) published in Gazette of India dated the 1st March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and other members of the delegation who visited India from 15th to 16th March, 1990, from the payment of foreign travel tax.
- (ii) G.S.R. 103(E) published in Gazette of India dated the 1st March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Daniel T. Arap Moi, President of the Republic of Kenya and other members of the delegation who visited India from 3rd to 4th March, 1990 from the payment of foreign travel tax.
- (iii) G.S.R. 133(E) published in Gazette of India dated the 12th March, 1990 together with an explanatory memorandum regarding exemption to His Excellency Mr. Choi Ho-Jong, Minister of Foreign Affairs of the Republic of Korea and other members of the delegation who visited India from 15th to 17th March, 1990, from the payment of foreign travel tax.
- (iv) G.S.R. 134(E) published in Gazette of India dated the 12th March, 1990 together with an explanatory memorandum

regarding exemption to His Excellency Mr. Qian Qichen, Foreign Minister of China and other members of the delegation who visited India from 20th to 24th March, 1990, from the payment of foreign travel tax.

- (v) G.S.R. 135(E) published in Gazette of India dated the 12th March, 1990 together with an explanatory memorandum regarding exemption to Honourable Winston Dookeran, Deputy Prime Minister and Minister of Planning and Mobilisation of Trinidad and Tobago and one other member of the delegation who visited India from 9th to 16th March, 1990, from the payment of foreign travel tax.
- (vi) G.S.R. 138(E) published in Gazette of India dated the 15th March, 1990 together with an explanatory memorandum making certain amendments to Notification No. 7/FTT/90 dated the 1st March, 1990. [Placed in Library. See No. L.T. 732/90]

(2) A copy of each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:—

- (i) The Income-Tax (First Amendment) Rules, 1990 published in Notification No. S.O. 37(E) in Gazette of India dated the 11th January, 1990.
- (ii) The Income-Tax (Certificate Proceedings) (Second Amendment) Rules, 1990 published in Notification No.

- S.O. 121(E) in Gazette of India dated the 6th February, 1990.
- (iii) The income-Tax (Third Amendment) Rules, 1990 published in Notification No. 149(E) in Gazette of India dated the 19th February, 1990.
- (iv) The Income-Tax (Fifth Amendment) Rules, 1990 published in Notification No. S.O. 164(E) in Gazette of India dated the 21st February 1990.
- (v) The Income-Tax (Fourth Amendment) Rules, 1990 published in Notification No. S.O. 203(E) in Gazette of India dated the 8th March, 1990.
- (vi) The Income-Tax (Sixth Amendment) rules, 1990 published in Notification No. S.O. 226(E) in Gazette of India dated the 15th March, 1990.
- (vii) The Income-Tax (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 141(E) in Gazette of India dated the 16th March, 1990. [Placed in Library. See No. L.T. 733/90]
- (3) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:-
- (i) The Delhi Sales Tax (Third Amendment) Rules, 1989 published in Notification No. F4(23)/89-Fin. (G) in Delhi Gazette dated the 30th October, 1989.
- (ii) The Delhi Sales Tax (Second Amendment) Rules, 1989 published in Notification No. F4(25)/89-Fin.(G) in Delhi Gazette, dated the 1st November, 1989. [Placed in Library. See No. L.T. 734/90]
- (4) A copy of the Notification No. S.O. 240(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1990 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa, under Section 159 of the Customs Act, 1962. [Placed in Library. See No. LT 735/90]
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
- (i) The Central Excise (Seventh Amendment) Rules, 1989 published in Notification No. G.S.R. 761(E) in Gazette of India dated the 16th August, 1989.
- (ii) The Central Excise (Eleventh Amendment) Rules, 1989 published in Notification No. G.S.R. 964(E) in Gazette of India dated the 3rd November, 1989.
- (iii) G.S.R. 100(E) published in Gazette of India dated the 1st March, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty

on magnetic ferrite with a binder shall not be required to be paid during the period from 28th February, 1986 to 28th February, 1989.

- (iv) G.S.R. 129(E) and G.S.R. 130(E) published in Gazette of India dated the 9th March, 1990 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the excise duty at higher rate on HDPE strips and the like used in the stitching of HDPE sacks during the period from 1st March, 1986 to 23rd February, 1987 and in the weaving of HDPE fabrics during 1st March, 1987 to 16th March, 1987 shall not required to be paid. [Placed in Library. See No. L.T. 736/90]
- (6) A copy of the Reserve Bank of India (Note refund) (Amendment) Rules, 1989 (Hindi and English versions) published in Gazette of India dated the 23rd December, 1989 under proviso to Section 28 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. L.T. 737/90]

Governors (Emolument, Allowance and Privileges) Act, 1982 and Central Reserve Police Force Act, 1949

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): I on behalf of my senior colleague, Shri Mufti Mohammad Sayeed, I beg to lay on the Table—

- (1) A copy of the Special Order (Hindi and English versions) dated 22nd March, 1990 issued by the President regarding increase in the amount in respect of hospitality expenses and office expenses relating to Governor of Maharashtra for the year 1987-88 under sub-section (3) of section 12 of the Governors, (Emolument, Allowance and Privileges) Act, 1982. [Placed in Library See No. L.T. 738/90]
- (2) The Indo-Tibetan Border Policy Motor Mechanic (Gazetted) Cadre Recruitment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 403 (E) in Gazette of India dated the 28th March, 1990 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949. [Placed in Library. See No. L.T. 739/90]

Detailed Demands for Grants of the Ministry of Commerce for 1990-91

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1990-91. [Placed in Library. See No. LT 740/90]

Detailed Demands for Grants of the Ministry of Civil Aviation for 1990-91

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for 1990-91. [Placed in Library. See No. LT. 741/90]

Notifications under the Companies Act, 1956 and a statement showing reasons for delay in laying these papers

SHRI ARIF MOHAMMAD KHAN: On behalf of my colleague, Shri K.P. Unnikrishnan, I beg to lay on the Table—

- (1) A copy each of the following paper (Hindi and English Versions) under sub-Section (1) of section 619 A of the Companies Act, 1956:
 - (i) Review by the Government on the working of the Hoogly Dock and Port Engineers Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Hoogly Dock and Port Engineers Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) (i) showing reasons for delay in laying the papers mentioned at (1) above and (ii) explaining reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. L.T. 742/90]

[*Translation*]

Detailed Demands for Grants of the Department of Posts and Telecommunications for 1990-91

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): Mr. Speaker, Sir, I

beg to lay on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1990-91. [Placed in Library. See No. L.T. 743/90]
- (2) A Copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications for 1990-91. [Placed in Library. See No. LT 744/90]

[*English*]

(*Interruptions*)

SHRI INDRAJIT GUPTA (Midnapore): You do not request the Government to make a statement as to what they propose to do.

MR. SPEAKER: You are making the request. They are also there. I have not questioned them.

(*Interruptions*)

PROF. N.G. RANGA (Guntur): I support his point of view, Sir. He is asking the Government...

(*Interruptions*)

MR. SPEAKER: Yes, Rangaji, let the Government respond. I am not preventing the Government from responding to Indrajit Babu's point.

(*Interruptions*)

PROF. P.J. KURIEN (Mavelikara): Mr.

Speaker, Sir, you have kindly decided and announced in this House that seven Members will be allowed to raise the matters of public importance, whom you select, and that has been announced here also. Today, even before.

(Interruptions)

SHRI INDRAJIT GUPTA: But you did not accept it

PROF. P. J. KURIEN: We did not accept it. Today, even before those seven Members were called, without his giving notice, you allowed Mr. Khurana two times...

(Interruptions)

MR. SPEAKER: What is your point of order?

(Interruptions)

PROF. P. J. KURIEN: But, Sir, you did not allow any of our Members to raise a point, whereas, being in Opposition we have also the right to say. *(Interruptions)*. You are breaking the convention of everything. As an Opposition, we have also the right to say. You cannot take away that right...

(Interruptions)

MR. SPEAKER: That is not point of order.

(Interruptions)

PROF. P. J. KURIEN: Mr. Speaker, Sir, this has been the convention of this House. I am repeating it for the second time that the Opposition will have their say during the

Zero Hour. Today you did not allow me to raise a very important point...

(Interruptions)

MR. SPEAKER: Does Mr. Dinesh Singh not belong to the Congress party? Does Mr. Eduardo Faleiro not belong to your party?

PROF. P. J. KURIEN: Only one Member has been allowed for our side.

It is unjust... *(Interruptions)*. You have allowed only one Member from our side. It is not fair. I am very sorry to say...

(Interruptions)

MR. SPEAKER: You are not doing justice to the Speaker. I have, first of all, at 12 o'clock, after the Question Hour was over, permitted Mr. Dinesh Singh, even though he did not give a notice. Then I permitted Mr. Chidambaram also who has not given a notice.

(Interruptions)

MR. SPEAKER: That is not the way.

(Interruptions)

MR. SPEAKER: Yes, what is your point of order, Mr. Khurana?

(Interruptions)

MR. SPEAKER: Let me hear his point of order.

[Translation]

SHRI MADAN LAL KHURANA: Sir, I am on a point of order. You have given him a chance to speak. But I did not get a chance despite my giving it in writing on Monday last.

[English]

MR. SPEAKER: That is no point of order.

(Interruptions)

PROF. P.J. KURIEN: Everyday our Members want to raise it, but...

(Interruptions)

MR. SPEAKER: Everyday the House is discussing about the Delhi fire.

(Interruptions)

MR. SPEAKER: Will you please take your seats? If you take your seats, then I will consider.

(Interruptions)

MR. SPEAKER: Mr. Khurana, that is no point of order. Please take your seat.

(Interruptions)

MR. SPEAKER: Mr. Kumaramangalam, please take your seat. I will come to you.

13.00 hrs.

SHRI TARIT BARAN TOPDAR (Barackpore): Sir, I have a point of order.

MR. SPEAKER: Under what rule you want to raise it?

SHRI TARIT BARAN TOPDAR: Sir, I want to know the rule under which a Member

has a right to create disorder in this House.

MR. SPEAKER: You please sit down.

[Translation]

SHRI MITRA SEN YADAV (Faizabad): Mr. Speaker, Sir, I am sorry to say that the seriousness that should have been there on the question of Shilanyas is missing in the House.

MR. SPEAKER: Come to the point.

SHRI MITRA SEN YADAV: I want to submit that Vishwa Hindu Parishad had performed 'Shilanyas' on the 9th November last year. They are going to re-enact the ceremony on 7th May. The large scale violence, riots and lawlessness that took place in the meantime is a part of history now and Government is aware of all these facts. Shilanyas on 7th May is going to be performed by Shri Swaroopanand, the Shankaracharya of Dwarika. If this shilanyas is allowed to take place in Ayodhya (Faizabad) and if this ceremony is not banned, the entire state will be in flames and then it would be impossible to prevent the communal riots despite all use of force. Therefore, I would request the Central Government to give strict instructions to the State Government to ensure safety and security of the people in their houses. The State Government should also see to it that no disturbance is created in the State, especially in our district. If the Government allows the Shilanyas to take place on 7th May, the communal conflagration would become inevitable in the country. Therefore, the Government must make a statement in this regard.

[English]

SHRI P. R. KUMARAMANGALAM (Salem): Mr. Speaker, Sir, in the last week or so, we have seen that in Delhi alone, over 8000 'jhuggis' have been burnt down. We have also reports here that the burning of these 'jhuggis' is not accidental, but in fact, could be a sabotage. The people who are the real estate mafias are involved in burning down of these 'jhuggis'. We would like the hon. Minister for Home Affairs to inquire in to this matter and make a statement in this House, since the life and property of the down-trodden are involved in these incidents.

[Translation]

SHRI J. P. AGARWAL (Chandni Chowk): Mr. Speaker, Sir, I had risen to speak yesterday also, but you did not allow me. You do not want to listen to me.

MR. SPEAKER: What do you want to say? You can make your point... (*Interruptions*)

SHRI J. P. AGARWAL: As stated by Shri Kumaramangalam just now, the fire incidents in the Jhuggis of Delhi have become a matter of daily occurrence. Yesterday, two persons were arrested in this connection. They have admitted that they are Bhartiya Janata Party workers and they had set the Jhuggis on fire... (*Interruptions*)...

MR. SPEAKER: I have not permitted you to speak. Please sit down.

SHRI MADAN LAL KHURANA: Sir, sentiments are involved in this issue... (*Interruptions*)...

13.02 hrs.

[English]

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table the Code of Criminal Procedure

(Amendment) Bill, 1990 passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 6th April, 1990.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 6th April, 1990.

- (1) The Constitution (Sixty-fourth Amendment) Bill, 1990
- (2) The Criminal Law Amendment (Amending) Bill, 1990.

13.03 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: You have said that the relief money due to them has not been paid.

SHRI MADAN LAL KHURANA (South Delhi): This is not so. They have not been given money despite the statement by the Home Minister that relief has been given... (*Interruptions*)...

MR. DEPUTY SPEAKER: If speaking helps in solving your problem, then it is a different matter... (*Interruptions*)...

SHRI KALKA DAS (Karol Bagh): They are maligning B. J. P. by setting jhuggis in Delhi on fire themselves... (*Interruptions*)...

MR. DEPUTY SPEAKER: Shri Kalka Das, please sit down.

... (*Interruptions*)...

MR. DEPUTY SPEAKER: I would like to tell you that there is a provision in the Rules about the course of action you can take in case Government's statement is inaccurate